

*243*  
Telephone Connections in Vijayawada  
City of Andhra Pradesh

5848. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of applicants on the waiting list for new telephone connections during last two years in Vijayawada City of Andhra Pradesh;

(b) the steps taken to clear the waiting list; and

(c) the time by which the waiting list is likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS: (SHRI RAJESH PILOT): (a) The number of applicants on the waiting list for new telephone connections during last two years in Vijayawada City are:-

(i) As on 31.3.1990 = 5466

(ii) As on 31.3.1991 = 5858

(b) and (c). Expansion plans have been drawn for clearing the waiting list progressively by March, 1995.

[Translation]

*Edible Oil*  
Import of Groundnut Oil

5849. SHRI RAM SARAN YADAV: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to import groundnut oil in co-operation with the National Dairy Development Board;

(b) if so, the price and quantity of groundnut oil proposed to be imported; and

(c) the extent to which shortage of edible oils is likely to be removed as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE: (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir,

(b) and (c). In view of the above, the question does not arise.

[English]

*Arms and Ammunition*  
Licences for Possession of Fire Arms

5850. SHRISYED SHAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of licences for possession of fire arms, separately for non-prohibited or prohibited bores, issued during 1990-91, State-wise:

(b) whether the Union government propose to lay down any uniform policy or guideline in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) A statement is annexed.

(b) and (c). Central Government has laid down police guidelines for the issue of licences for prohibited bore weapons. Licences for prohibited bore weapons are now issued by the Central Government in respect of the following categories:-

(i) Army Officers who were allotted such weapons from army quota prior to June, 1982;